

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **05.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/257/2020 IN CP/202/IB/2018
NAME OF PETITIONER : The Muthoot Finance Ltd
NAME OF RESPONDENT : Southern Investments Pvt Ltd
SECTION : Sec 60(5) of IBC

ORDER

Ms. Pavithra Dayalan, Advocate for the Applicant is present through Video Conferencing Platform.

It is represented that they have not been successful in serving notice on the Respondent Company despite attempts made by it. In the circumstances, Ld. Advocate for the Applicant seeks for an opportunity to serve the notice to the Directors of the Respondent as reflected in the Master Data of the Corporate Debtor as maintained in the MCA Website.

Taking into consideration the said representation, let the notice be served on the Directors of the Respondent Company within a period of two (2) weeks from today and to this effect an Affidavit of compliance shall also be filed before this Tribunal on or before the next date of hearing which is fixed on **15.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)